

Pakistan after July, 1952 have been given Government aid and the extent to which such aid was given; and

(b) how many displaced families have deserted these camps from Tripura and what are the reasons for their desertion?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) (1) West Bengal—51,425 displaced persons admitted to camps are getting doles.

(2) Bihar—442 displaced persons sheltered in a transit camp are getting doles.

(3) Tripura—Out of 75,888 displaced persons all except able bodied persons are getting cash doles.

(4) Cachar—Ad hoc relief was given to those who approached for some help.

(5) Assam—Most of the displaced persons are staying with their friends and relatives.

A statement showing the extent of financial assistance given to displaced persons in camps is laid on the Table of the House. [See Appendix V, annexure No. 7.]

(b) No desertion has been reported from camps in Tripura.

#### MINORITY MINISTERS' JOINT TOUR

**\*849. Shri A. C. Guba:** Will the Prime Minister be pleased to state:

(a) whether the Ministers of Minorities of India and Pakistan have made any joint tour of East and West Bengal; and

(b) if so, (i) what areas they visited and for how long;

(ii) what was the purpose of such a tour;

(iii) whether apart from the public statement, the Indian Minister of Minorities has submitted any report to Government; and

(iv) what are the reasons for such large scale exodus of Minorities from East Bengal during the last three months up to 14th October, 1952?

**The Deputy Minister of External Affairs (Shri Asil K. Chanda):** (a) Yes.

(b) (i) The Minority Ministers of India and Pakistan jointly toured the Districts of Dacca, Barisal, Khulna and

Jessore in East Bengal and 24 Parganas, Nadia, Howrah and Calcutta in West Bengal from the 24th to 31st October 1952;

(ii) the main purpose of the tour was to dispel apprehensions about the passport system and the feelings of insecurity among minority communities.

(iii) Yes.

(iv) The reasons presumably are:

(1) a feeling of insecurity,

(2) deteriorating economic conditions, and

(3) apprehension at the introduction of the passport system and fear that this might lead to restriction of travel.

#### SETTLEMENT OF DISPLACED TRIBAL PEOPLE IN MANIPUR

**\*850. Shri Bishang Keishiang:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the original Tribal and Melted settlers of Saitol in Churachandpur area and Serrow in Sugnoo area in Manipur were forcibly ousted with the help of armed police and displaced persons were rehabilitated on their lands;

(b) whether the land requisitioned by Government from the original settlers of Serrow alone for the purpose of rehabilitating displaced persons is over 200 acres;

(c) whether each refugee agriculturist has been allotted 5 acres of cultivable land against barely 2½ acres of land to each original settler which is also on a higher ground that no water for cultivation can be obtained; and

(d) whether a canal about 2 miles long, 8 feet wide and 6 to 8 feet deep constructed by the original tribal settlers at the cost of Rs. 8,000/- and immense labour is now within the heart of the lands of the displaced persons?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (d). The information is being collected and will be placed on the Table of the House in due course.

#### THONBAL COMMUNITY PROJECT SCHEMES

**\*851. Shri L. J. Sinha:** Will the Minister of Planning be pleased to state:

(a) the extent and area covered by the Thonbal Community Project Schemes;

(b) the amount allocated for the Schemes;

(c) whether Government propose to drain the excess water of all the lakes under the Thonbal Community Project area; and

(d) if so, what are the estimated acres of lands that may be available for cultivation?

The Deputy Minister of Irrigation and Power (Shri Mathi): (a) Thonbal Tehsil covering an area of about 300 sq. miles.

(b) Rs. 21.67 lakhs.

(c) No, but the possibility of draining some of the marshy area is under consideration.

(d) No estimates can be given at present.

#### COMMUNITY PROJECT ADMINISTRATORS

\*852. Shri S. V. Ramaswamy: (a) Will the Minister of Planning be pleased to state whether Community Project Administrators are honorary workers or paid men?

(b) How many Administrators are there?

(c) How many of them are officials and how many non-officials?

(d) What is the pay of officials and non-officials?

(e) How many non-officials are paid, and what is their T.A. and D.A.?

(f) What is the amount of money each Administrator will deal with?

(g) Has any financial security been taken from them?

(h) What provision has been made to prevent any possible maladministration of funds?

The Deputy Minister of Irrigation and Power (Shri Mathi): (a) It is presumed that the Member is referring to Project Executive Officers. They belong to both the categories.

(b) 71 Project Executive Officers.

(c) All of them are officials today; 10 were non-officials prior to their appointment as Project Executive Officers.

(d) No specific scales have been laid down. Rs. 450-800 per mensem is taken as a guide. This is the same for both officials and non-officials.

(e) Out of the ten mentioned in (c) above, eight are paid. T. A. and D. A. are paid by the State Governments concerned according to their rules.

(f) to (h). State Governments are concerned in the matter. Accounts are subject to audit by the Accountant-General concerned.

#### EXTRADITION

\*853. Shri Telkikar: Will the Prime Minister be pleased to state:

(a) whether there is any international law governing the extradition of criminals from one country to another or whether reciprocal arrangement is to be made by mutual agreements between the countries;

(b) whether there have been cases since 15th August, 1947, in which foreign Governments have extradited any criminals from their country to India; and

(c) the proportion of criminals extradited from India to foreign countries to those extradited from foreign countries to India since 15th August, 1947?

The Deputy Minister of External Affairs (Shri Anil K. Chanda):

(a) There is no international law governing the extradition of criminals from one country to another. Reciprocal arrangements for this purpose are, however, made by mutual agreements between the countries. In this connection attention of the hon'ble Member is invited to the reply given by Shri Satish Chandra to Shri N. I. Joshi's Starred Question No. 1247 on the 26th June, 1952.

(b) Yes.

(c) No up-to-date information is readily available.

#### POWER ALCOHOL FACTORIES

\*854. Shri Telkikar: Will the Minister of Commerce and Industry be pleased to state:

(a) the places in India where power alcohol factories are established; and

(b) the percentage of the output of Shakkur Nager (Bodhen, Hyderabad State) Alcohol Factory, to the total production in India?